

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1763 of 2018
IN DFR NO. 3298 OF 2018

Dated : 15th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. ...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Shurti Awasthi
Ms. Saroj Bala

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-3

Mr. Arpan Behl for R-10

ORDER

(IA No. 1763 of 2018 - for condonation of delay)

The learned counsel Ms. Swapna Seshadri accepts notice on behalf of Respondent No.3. The learned counsel Mr. Arpan Behl accepts notice on behalf of Respondent No.10.

At the request of learned counsel appearing for the Respondent No.10 two weeks' time is granted to enable him to take instructions to file reply to the application for condonation of delay i.e. on or before 01.04.2019 after duly serving copy to the other side.

List the matter on **08.04.2019**.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member